

LOK SABHA

BULLETIN-PART II
(General Information relating to Parliamentary and other matters)

Nos. 28- 35]

[Friday, June 21, 2024/ Jyaishta 31, 1946 (Saka)

No. 28

Table Office (B)

Attendance Register of Members

Section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954* relating to 'Salary and daily allowances' provides as follows: -

“3. Salaries and Daily Allowances. – (1) A member shall be entitled to receive a salary at the rate of one lakh rupees per mensem during the whole of his term of office and subject to any rules made under this Act an allowance at the rate of two thousand rupees for each day during any period of residence on duty:

xxx

xxx

xxx

Provided that no member shall be entitled to the aforesaid allowance unless he signs the register, maintained for this purpose by the Secretariat of the House of People or, as the case may be, Council of States, on all the days (except intervening holidays for which no such signing is required) of the session of the House for which the allowance is claimed”.

2. **Since the division numbers have not been allotted to members, the Attendance Register has now been arranged State-wise and then Union Territory-wise in alphabetical order. For the convenience of members, the Attendance Register, split into the following four parts, is kept on separate rostrums in the Lobby for signature of members :-**

COUNTER - I	Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana and Himachal Pradesh.
COUNTER - II	Jharkhand, Karnataka, Kerala, Madhya Pradesh and Maharashtra

COUNTER - III	Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana and Tripura.
COUNTER - IV	Uttar Pradesh, Uttarakhand, West Bengal and Union Territories - Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli and Daman & Diu, Jammu and Kashmir, National Capital Territory of Delhi, Ladakh, Lakshadweep and Puducherry

3. In view of the provisions of section 3 of the *Salary, Allowances and Pension of Members of Parliament Act, 1954*, quoted in para 1 above, members are requested to sign in the space provided against their names in the Attendance Register and as per the specimen signatures furnished to the Lok Sabha Secretariat.

4. Members are also informed that a Mobile App has been developed for the Members to facilitate them in marking of their attendance within the Parliament House Complex using smart phones for the Lok Sabha Sessions.

Kind cooperation of Members is solicited.

No. 29

MSA Branch

Secretarial Assistance to Members of Parliament

Members are informed that under 'the Members of Parliament (Office expense allowance) Rules 1988', Lok Sabha Secretariat may pay upto Rs. 40,000/- per mensem to the person(s) engaged by a Member for secretarial assistance. The rule *inter-alia* requires that at least one person so engaged should be computer literate, duly certified by the Member concerned.

2. Members are requested to intimate MSA Branch of the Lok Sabha Secretariat requisite details of person (s) engaged by them for Secretarial Assistance before **30th June, 2024**, so that the person (s) so engaged may be paid for providing secretarial assistance w.e.f. the date of notification i.e. 06.06.2024. The requisite form is available on the Lok Sabha webpage.